

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 257 OF 2015 &
IA NO. 252 OF 2018

Dated : 8th August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Jaiprakash Power Ventures Ltd.

.... **Appellant(s)**

Vs.

Madhya Pradesh Electricity Regulatory Commission &
Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anand Kumar Shrivastava
Mr. Ashok Shukla
Ms. Molshree Bhatnagar
Ms. Ruth Elwin

Counsel for the Respondent(s) : Ms. Ritika Singhal for R.1

Mr. Nitin Gaur
Mr. Varun Mohan for R-2

ORDER

IA NO. 252 OF 2018

(Appl. for placing additional documents on record)

We have heard the learned senior counsel, Mr. Sanjay Sen, appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned senior counsel appearing for the Appellant at the outset submitted that, in the light of the statement made in the application and for the reasons stated therein, the same may kindly be accepted and the Appellant may kindly permitted to place the additional documents on record to substantiate the prayer sought in the Appeal in the interest of justice and equity..

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the prayer and after careful perusal of the reasoning assigned in the application, the Appellant has made out a case for placing additional documents to substantiate the prayer sought in the Appeal. It is satisfactory and hence accepted.

For the foregoing reasons as stated above, the instant IA is allowed and hence stands disposed of.

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List this matter on **14.09.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member